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Part IV—Section 2

Tamil Nadu Acts and Ordinances

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 15th March 2022 and is hereby published for general information: —

Act No. 16 OF 2022.

An Act further to amend the Tamil Nadu Government Servants (Conditions of Service) Act, 2016.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Government Servants (Conditions of Service) Amendment Act, 2020. Short title and commencement.

(2) (a) Clause (1) of section 2 shall be deemed to have come into force on the 15th day of September 2016.

(b) Clause (2) of section 2 shall be deemed to have come into force on the 2nd day of March 2017.

(3) Section 3 shall be deemed to have come into force on the 30th day of May 2019.

(4) Section 4 shall be deemed to have come into force on the 19th day of April 2017.

Tamil Nadu Act
14 of 2016.

2. In section 20 of the Tamil Nadu Government Servants (Conditions of Service) Act, 2016 (hereinafter referred to as the principal Act), in sub-section (2),— Amendment of section 20.

(1) under the heading “Subject for the Examination”, for the expression “(1) English”, the expression “(1) General Tamil or General English” shall be substituted;

(2) under the heading “Minimum percentage of marks”, for the entry “35”, occurring in two places, the entry “45” shall be substituted.

3. Section 25 of the principal Act shall be renumbered as sub-section (1) thereof, and— Amendment of section 25.

(i) in sub-section (1) as so renumbered, for clause (b), the following clause shall be substituted, namely:—

“(b) possesses such other qualifications as have been declared to be higher than or equivalent to the said special qualifications or special tests by the Government in consultation with the Equivalence Committee.”;

(ii) after sub-section (1) as so re-numbered and amended, the following sub-section shall be inserted, namely:—

“(2) (a) The Equivalence Committee shall consist of—

(i) The Secretary to Government, in-charge of Higher Education Department. — Chairman.

(ii) The Secretary to Government, in-charge of Personnel and Administrative Reforms Department. — Member.

(iii) The Secretary to Government, in-charge of School Education Department.	—	Member.
(iv) The Vice-Chairman, Tamil Nadu State Council for Higher Education.	—	Member.
(v) The Vice-Chancellor, University of Chennai.	—	Member.
(vi) The Vice-Chancellor, Anna University.	—	Member.
(vii) The Vice-Chancellor, Annamalai University.	—	Member.
(viii) The Director of Technical Education.	—	Member.
(ix) The Director of Collegiate Education.	—	Member.
(x) The Member-Secretary, Tamil Nadu State Council for Higher Education.	—	Member Secretary.

(b) The Chairman of the Equivalence Committee may request the Chairman or Secretary, Tamil Nadu Public Service Commission, the Chairman or Member Secretary of the Tamil Nadu Teachers Recruitment Board or any other official to attend any meeting of the Committee as a special invitee, if considered necessary.”

Amendment of
Schedule-VI.

4. In Schedule-VI to the principal Act,—

(1) under the category “BLINDNESS AND LOW VISION”,—

(i) under the heading “General Turn”, for the turn “121” indicated against rotation “37”, the turn “125” shall be substituted;

(ii) under the heading “General Turn Women”, for the turn “125” indicated against rotation “3”, the turn “121” shall be substituted;

(iii) under the heading “Backward Classes (other than Backward Class Muslims)”,—

(a) for the turn “117” indicated against rotation “6”, the turn “118” shall be substituted;

(b) for the turn “22” indicated against rotation “86”, the turn “20” shall be substituted;

(iv) under the heading “Most Backward Classes and Denotified Communities”, for the turn “117” indicated against rotation “48”, the turn “113” shall be substituted;

(2) under the category “DEAF AND HARD OF HEARING”,—

(i) under the heading “Backward Classes (other than Backward Class Muslims)”, for the turn “72” indicated against rotation “18”, the turn “74” shall be substituted;

(ii) under the heading “Scheduled Castes”, for the turn “173” indicated against rotation “22”, the turn “172” shall be substituted;

(iii) under the heading “Scheduled Castes Women”, for the turn “11” indicated against rotation “94”, the turn “162” shall be substituted;

(3) under the category "LOCOMOTOR DISABILITY INCLUDING CEREBRAL PALSY, LEPROSY CURED, DWARFISM, ACID ATTACK VICTIMS AND MUSCULAR DYSTROPHY",—

(i) under the heading "General Turn Women", for the turn "148" indicated against rotation "11", the turn "145" shall be substituted;

(ii) under the heading "Most Backward Classes and Denotified Communities", for the turn "34" indicated against rotation "37", the turn "37" shall be substituted;

(iii) under the heading "Scheduled Castes", for the turn "149" indicated against rotation "93", the turn "126" shall be substituted;

(iv) under the heading "Scheduled Castes (Arunthathiyars on Preferential Basis)", for the turn "31" indicated against rotation "31", the turn "32" shall be substituted;

(4) under the category "AUTISM, INTELLECTUAL DISABILITY, SPECIFIC LEARNING DISABILITY & MENTAL ILLNESS / MULTIPLE DISABILITIES",—

(i) under the heading "General Turn Women",—

(a) for the turn "200" indicated against rotation "62", the turn "195" shall be substituted;

(b) for the turn "78" indicated against rotation "72", the turn "98" shall be substituted;

(c) for the turn "100" indicated against rotation "82", the turn "98" shall be substituted;

(ii) under the heading "Backward Classes (other than Backward Class Muslims) Women",—

(a) for the turn "181" indicated against rotation "9", the turn "180" shall be substituted;

(b) for the turn "93" indicated against rotation "13", the turn "97" shall be substituted;

(c) for the turn "195" indicated against rotation "48", the turn "194" shall be substituted.

5. Notwithstanding anything contained in the principal Act,—

Validation.

(1) any person who is already a member of a service and did not possess the minimum general educational qualification, appeared for the examination of the S.S.L.C Standard prescribed in sub-section (2) of section 20 of the principal Act conducted by the Tamil Nadu Public Service Commission,—

(i) by choosing General Tamil as one of the subject along with General Knowledge and obtained the minimum percentage of marks during the period commencing on and from the 15th September 2016; or

(ii) obtained 45 percentage of marks in each subject, by choosing either General Tamil or General English along with General Knowledge, during the period commencing on and from the 2nd day of March 2017;

and ending with the date of publication of this Act in the *Tamil Nadu Government Gazette*, shall be deemed to possess the minimum general educational qualification under the principal Act, as amended by this Act;

(2) the Equivalence Committee specified in section 25 of the principal Act and continued as modified during the period commencing on the 30th day of May 2019 and ending with the date of publication of this Act in the *Tamil Nadu Government Gazette* shall be deemed to have been validly in existence on and from the said date and continued in accordance with law, and any power exercised or duty performed by the said Committee during the said period shall be deemed to have been validly exercised or performed, as if the principal Act as amended by this Act had been in force at all material times; and

(3) the reservation of appointments provided for persons with disabilities against the turns specified in Schedule – VI of the principal Act commencing on and from the 19th day of April 2017 and ending with the date of publication of this Act in the *Tamil Nadu Government Gazette* shall be deemed to have been validly provided as if the principal Act as amended by this Act had been in force at all material times.

(By Order of the Governor)

C. GOPI RAVIKUMAR,
Secretary to Government (Legislation),
Law Department.